

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA
UNSTARRED QUESTION NO. 4353
ANSWERED ON 27.03.2023

STEPS TO CURB THE ARBITRARINESS OF PRIVATE SCHOOLS

†4353. SHRI SATYADEV PACHAURI:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government has taken any decision to curb the arbitrariness of private schools;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has received several complaints against Modern Schools located in Delhi which are doing illegal business in the guise of education;
- (d) if so, the details thereof;
- (e) whether strict action has been taken by the Government against the schools which defraud the people in the guise of education; and
- (f) whether the recognition of the said schools had also been cancelled?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUBHAS SARKAR)

(a) to (f) : Education is a subject in the Concurrent List of the Constitution and schools, other than those owned / funded by Central Government, are under the jurisdiction of the State Governments. Both the Central and State Governments have powers to make Act, Rules, Regulations, instructions, etc. to regulate the functioning of private schools within their respective area of jurisdiction. All the States and Union Territories thus ought to have their own set of Act, Rules, Regulations, instructions to regulate setting up/functioning of private schools of within their territorial jurisdiction. Thus, the matters relating to curb the arbitrariness of private schools and its related matter are regulated in terms of Rules and Instructions of the respective State Government concerned.

Central Board of Secondary Education (CBSE) grants affiliation to the school on fulfilment of mandatory conditions as laid down in Affiliation Bye-laws 2018 which is available in public domain and it is available in http://saras.cbse.gov.in/cbse_aff/Welcome_aff.aspx.
